[श्री रामेश्वर पाटीदार]

नवागाम को अब सरदार सरोवर नाम दिया गया है। सरदार पटेल जिन्दा होते तो जिन्दा लोगों की लाशों पर बनने वाले इस बांध को कभी स्वीकार नहीं करते। इसके लिये मध्यप्रदेश के खरगोन एवं धार जिले की हजारों एकड़ नर्मदा कछार की देश की सर्वाधिक उपजाऊ भूमि को डुबाने की आवश्यकता नहीं थी। निमाड़ के हजारों लोगों को बेघर करने की आवश्यकता नहीं थी।

गुजरात-राजस्थान की जिस भूमि में सिंचाई का प्रावधान है, वह इतनी उपजाऊ नहीं है, मध्य प्रदेश की भूमि की तुलना में तो नगण्य उपजाऊ है, कच्छ का रण और अन्य हजारों एकड़ भूमि तो बिल्कुल उपजाऊ नहीं है।

मध्य प्रदेश को बिजली की भूख नहीं, पानी की प्यास है, उसे सिंचाई के लिये और अधिक पानी की आवश्यकता है।

पुनासा बांध से उसे गुजरात केि 10 लाख एकड़ फुट पानी रेगुलर रिलीज करना पड़ेगा। जबकि गुजरात को निश्चित रूप से पुनासा बांध (मध्य प्रदेश) से पानी, मिलना ही है, तब 455 फुट ऊंचे नवागाम बांध की आवश्यकता नहीं है। इस फैसले के कारण निर्माण का काफी अहित होगा, मध्य प्रदेश की प्रगति को काफी आघात पहुंचेगा।

मध्य प्रदेश की जनता खासकर निर्माण की जनता इस फैसले को स्वीकार नहीं कर पायेगी।

(ii) Floods in Bihar

श्री राम विलास पासवान (हाजीपुर): सभापति महोदय, बाढ़ के सम्बन्ध में मैंने बहुत पहले से लिख कर दिया हुआ है, मैं समझता हूं कि अब तो बाढ़ की विनाश लीला चरम उत्कर्ष पर पहुंच चुकी है, लेकिन फिर भी मैंने जो नियम 377 के अन्तर्गत लिख कर आपको दिया है वही पढ़कर सुनाता हूं।

राजकीय उच्च मार्ग 31 के ऊपर से पानी बह रहा है। बिहार और आसाम के बीच यातायात का मार्ग अवरुद्ध हो गया है। हाजीपुर (वैशाली) जिले में, जहां से मैं जीत कर आया हूं, राघोपुर एवम महनार प्रखंड बाढ़ के पानी से जलमग्न हो गये हैं, तथा वहां के निवासी इधर-उधर शरण ले रहे हैं। खगड़िया सुरक्षा बांध टूट गया है और नगर में पानी घुस गया है। बरौनी औद्योगिक क्षेत्र में भी पानी घुसने की संभावना है। मुंगेर का बंदूक कारखाना एवम् जमालपुर कारखाना भी खतरे में है। दानापुर सैनिक छावनी खतरे में है। सिवान, सोनपुर, समस्तीपुर में, समस्त उत्तरी बिहार में, बाढ़ की विनास लीला चरम उत्कर्ष पर है। सैकड़ों लोगों की जानें गई हैं और करोड़ों की सम्पत्ति नष्ट हुई है। जन-जीवन अस्तव्यस्त है। लोगों को अविलम्ब राहत एवम् रक्षा की आवश्यकता है। लाखों लोग संकट में घिरे हैं। केन्द्रीय सरकार अविलम्ब उस पर गंभीरता से ध्यान दे, तथा बाढ़-ग्रस्त क्षेत्रों में राहत-कार्य युद्ध-स्तर पर चलाये। वह सेना को आवश्यकतानुसार भेजे, जिससे जन-जीवन की रक्षा की जा सके।

(iii) Reported Demolition of Shops in Shastri Bazar in South Delhi

SHRI K. GOPAL (Karur): Madam, I am thankful to you for having allowed me to speak on this important matter. On the 20th August, 1978, the Police and the CRPF swung into sudden action in the Shastri Bazar market in South Delhi and pulled down 100-odd shops of that market. It was shocking that the shopkeepers were given no prior notice. They were not even given time to remove their goods and their belongings. All these shopkeepers were poor vegetable sellers. They have been deprived of all their belongings and means of livelihood.

The Shastri Market serves the needs of several residential colonies in South Delhi and the demolition of the market has caused immense inconvenience to

the people of these colonies. I request that a thorough probe be made into the propriety of the demolition of this market urgently, and steps be taken to rehabilitate these people suitably.

(iv) REPORTED CORRUPT PRACTICES ADOPTED BY MANUFACTURERS OF SOFT DRINK "THUMS-UP"

SHRI K. LAKKAPPA (Tumkur): My subject matter under rule 377 is about the corrupt practices adopted by the Delhi Bottling Company, the manufacturers of the soft drink 'Thums Up', in claiming it as a Cola drink and at the same time evading payment of enhanced excise duty which is to be paid for soft drinks containing Cola.

The Delhi Bottling Co., manufacturers of the soft drink "Thums Up", in their advertisements have been claiming it to be a Cola product; but at the same time, they have not been paying the enhanced excise duty which is required to be paid by manufacturers of soft drinks containing Cola nut extract.

The company is encouraged in its corrupt practices by the conflicting and misleading statements made by the Government from time to time in the matter. In reply to a Starred Question No. 1002 dated the 5th May, 1978 regarding the Cola nut content of the soft drink "Thums Up", the Minister of State in the Ministry of Finance, Mr. Satish Agrawal said: "The chemical examiner's report has since been received by the concerned Collector and it has confirmed that the 'Thums Up' is free from Cola nut extract." This is the decision of one Minister.

However, in a letter to the General Manager of Messrs. Delhi Bottling Co. dated the 13th June 1978, the Director General of Health Services has stated thus: "We are informed that the product does not contain Cola nut extract and thus this could be a case of misbranding of the product."

Thus, there are two different versions. Later on, in the course of his reply to Starred Question No. 167 on the 27th July 1978 pertaining to the soft drink 'Thums Up', the Minister of State of Health said that the drink had been sent to an institute for analysis, to ascertain whether or not it contained any Cola, and that since that could not be established by the institute, the drink has been sent to another institute for further analysis." It means that dilatory tactics are adopted to help these private companies.

It will thus be noted that the information given by the Government from time to time about the Cola content of the drink "Thums Up" is not only conclusive but also misleading. Maybe there are under-hand dealings between the Government and that company. The firm for its part is taking advantage of the situation and cheating the public, with mis-branding advertisements, and at the same time by not paying the enhanced excise duty required to be paid by manufacturers of the soft drinks containing Cola nut extract. They are cheating the Government to the extent of several lakhs of rupees.

The Government should arrive at a definite conclusion about Cola Nut content of the drink "Thums Up". I demand from the Government that quick action should be taken, not only to institute criminal and civil proceedings against the company, but at the same time preventing them to stop misleading the public with wrong advertisements and making huge profits thereby. Even now, they are advertising it as cola after raising it in Parliament. I hope Government will do something about it.

MR. CHAIRMAN: Now there is a motion for consideration of Rajya Sabha Amendment to the Tobacco Board Amendment). Bill. Time allotted is one hour. Mr. Minister.